



सत्यमेव जयते

भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार / Government of India



DIRECTION

Dated 7th September 2018

Subject: Direction under section 13 read with sub-clause (i), (iii), (v) and (ix) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 on certificate of compliance in respect of various directions issued by Telecom Regulatory Authority of India

F.No.123-1/2018-NSL-II WHEREAS the Telecom Regulatory Authority of India (hereinafter referred to as TRAI) vide its Direction No.101-41/2006-MN dated 21st August 2006, directed all Telecom Service Providers to furnish a certificate of compliance to the Authority by 31st July of every year in respect of the following:-

- (i) Direction dated 28th October 2005 to all UASPs and BSNL regarding posting of information pertaining to USO related activities on their website;
- (ii) Direction dated 6th January 2005 to all service providers on opening of allotted codes;
- (iii) Direction dated 16th June 2004 to all CMSPs on auto roaming services to all Pre-paid subscribers; and
- (iv) Direction dated 11th July 2002 to all CMSPs to include standard terms and conditions in all tariff plans for pre-paid cards;

2. AND WHEREAS, a committee was formed, comprising officers of TRAI and representatives of telecom service providers and associations, to identify infructuous / redundant regulations and amendments and it was observed that reporting of compliance by the service providers in respect of above cited Directions is no longer required;

3. NOW, THEREFORE, TRAI in exercise of powers conferred upon it under Section 13 read with sub-clause (i), (iii), (v) and (ix) of clause (b) of sub-section (1) of section 11 of the of the TRAI Act, 1997, hereby withdraws the Direction No. 101-41/2006-MN dated 21st August 2006.

(U.K. Srivastava)

Pr. Advisor

(Network, Spectrum & Licensing)

To
All Access Service Providers